

In The Central Administrative Tribunal
Calcutta Bench

MA 253 of 2000
(OA 501 of 1992)

Present : Hon'ble Mr. Justice S. Narayan, Vice-Chairman
Hon'ble Mr. B.P. Singh, Administrative Member

Defence

-VS-

Lachman Singh & Ors

For the Applicant : Ms. U. Banerjee, Counsel
(Respondent in OA)

For the Respondents: Mr. N.C. Chakraborty, Counsel
(Applicants in OA)

Heard on : 8-9-2000

Order on : 8-9-2000

O R D E R

S. NARAYAN, VC

This MA has been filed by respondent No.5 so as to gain some more time for the purpose of implementation of the earlier order dated 25.11.99 passed in O.A. 501 of 92. It be recorded that by our earlier order there was a time schedule suggested for compliance of the instructions therein. The time schedule prescribed therein for compliance ~~being only~~ ⁴ months from the date of communication of the order has since elapsed. We find that even the instant MA has become infructuous in as much as the further time prayed for has already elapsed. However, in any view of the matter, and in the light of the submissions made by the Counsel of either sides, we direct that our earlier order should be complied with in ^{one (1) month hence.} Accordingly, MA is disposed of.

Jayant
(B.P. Singh)
Member (A)

Sany
(S. Narayan)
Vice-Chairman

DKN